

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.134
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani (Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 06/10/2023

Coram:

P. Mohan Raj, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Roshan Verma (Online)
For the Respondent : Ld. Adv. Mr. B.M. Maheshwari (Online)

ORDER

Since the constitutional validity of the provisions of Section 95 of the IBC, 2016, as regards the Insolvency Resolution Process ('IRP') of the Personal Guarantor, is under challenge before the Hon'ble Supreme Court, the hearing of this matter is deferred to **15.02.2024.**

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

A. Bhadauria

Sd/-

P. MOHAN RAJ
MEMBER (JUDICIAL)